

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 24th August, 1978.

NOTIFICATION
(INCOME TAX)

NO. 2485 (F.NO. 187/21/78-JT(AI)): ~~IN~~ In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to its Notification No.679 (F.NO. 187/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

Existing item No.3 under column 3 at Sr.No.10-B shall be read as follows:-

Central Circles I, II and III, Surat.

This notification will take effect from 1.9.78.

sd
(M. SHASTRI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Ins. (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
3. Director of OIM Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sunderi Lane, New Delhi (5 copies).
4. All Officers and Sections of R.I. Wing of C.D.D.T.
5. Comptroller and Auditor General of India, (20 copies).
6. Bulletin Sec. of Dts. of Ins. (IRS&P), New Delhi (5 copies).
7. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

M. Shastri
(M. SHASTRI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES